



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 1167/2021

This the 28th day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Mr. Anil Verma (Staff No. 79023)
(Post –Dy. Wireless Adviser) (Group –B),
At R/o D-6, Tower -13, Type-V,
Kidwai Nagar (East),
New Delhi, Pin – 110023,
Aged about 50 years

... Applicant

(By Advocate : Mr. Neeraj Kumar Sharma)

Versus

Union of India,
Through Secretary,
Ministry of Communications,
Department of Telecommunications,
415, Sanchar Bhawan,
20, Ashoka Road, New Delhi – 110001.

... Respondent

(By Advocate : Mr. Gyanendra Singh)



ORDER (ORAL)

Justice L. Narasimha Reddy:

Mr. Neeraj Kumar Sharma, learned counsel for the applicant, seeks permission of the Tribunal to withdraw the OA.

2. Permission is accorded. The OA is dismissed as withdrawn. It is left open to the applicant to pursue the remedies in accordance with law, as and when, the final seniority list is published and in case his grievance subsists. There shall be no order as to costs.

(Aradhana Johri
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/jyoti/sarita/vb/ankit/